

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KARNI DEVELOPER AND CONSTRUCTION COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Karni Developer and Construction Company Private Limited
2.	Date of incorporation of corporate debtor	November 19, 1999
3.	Authority under which corporate debtor is incorporated / registered	ROC Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201RJ1999PTC016008
5.	Address of the registered office and principal office (if any) of corporate debtor	Eco Friendly Tourist Unit, Near Kaylana Road, Gram Genva, Jodhpur, Rajasthan, 342009
6.	Insolvency commencement date in respect of corporate debtor	February 22, 2024 (order received on February 23, 2024)
7.	Estimated date of closure of insolvency resolution process	August 20, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Manoj Sehgal Registration No: IBBI/IPA-002/IP-N00108/2017-2018/10256
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat 71, Tower-Acacia 2, Vatika City, Sector 49, Gurgaon, Haryana, 122018 manojsehgal_1121@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Karni Developer and Construction Company Private Limited Address: Flat 71, Tower-Acacia 2, Vatika City, Sector 49, Gurgaon, Haryana, 122018 karni.cirp@gmail.com manojsehgal_1121@yahoo.co.in
11.	Last date for submission of claims	March 8, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Karni Developer and



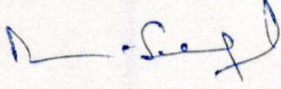
Construction Company Private Limited on February 22, 2024 (order received on February 23, 2024).

The creditors of Karni Developer and Construction Company Private Limited, are hereby called upon to submit their claims with proof on or before March 8, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Manoj Sehgal

Interim Resolution Professional of

Karni Developer and Construction Company Private Limited

Date and Place: February 24, 2024 Gurugram

Registration No: **IBBI/IPA-002/IP-N00108/2017-2018/10256**



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